

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-1739(MB/2017)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **05.06.2018**

NAME OF THE PARTIES: Maheshwari Supply Chain Enterprises

v/s.

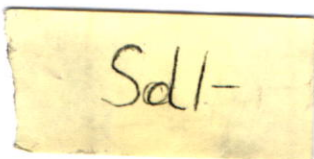
DASP Samaratho Perfumes & Cosmetics
Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

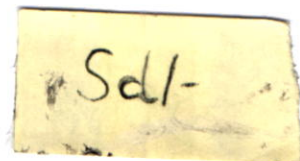
Order

18. C.P. (IB)-1739(MB/2017)

The counsel for the petitioner present. On seeing the consent terms and on request of the petitioner, the petition is dismissed as withdrawn.



V. NALLASENAPATHY
Member (Technical)
Date : 05.06.2018



BHASKARA PANTULA MOHAN
Member (Judicial)